

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO. 567 of 1989

Date of Order: 14/03/1990

1. Commercial Audit Employees Association
Office of the Member - Audit Board
and Ex-Officio, Director of Commercial
Audit A.G. Office Complex,
Hyderabad-500 403, represented by its
Vice President Sri M. Sathi Reddy.
2. Sri J.R. Sriramulu,
Group D employee,
O/o Director of Commercial
Audit, A.G. Office Complex,
Hyderabad.

.....Applicants

Versus

Member Audit Board and Ex-Officio
Director of Commercial Audit,
A.G. Office Complex, Hyderabad,
and 2 others

.....Respondents

For Applicants: Mr. I. Dakshina Murthy, Advocate

For Respondents: Mr. G. Parameshwar Rao, Standing Counsel
representing the Department

C O R A M:

HON'BLE SHRI B.N.JAYASIMHA: VICE CHAIRMAN

(Judgment delivered by Hon'ble Shri B.N.Jayasimha, VC)

1. This application has been filed questioning
the Government of India's clarification regarding re-
imbursement of Tuition fees as communicated by the
Comptroller and Auditor General of India, in UO No.12011/1/

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...2...

88-Estt. (Allowances), dated 6-1-1989.

2. The facts of the case are similar to that of O.A.No.402/1989 which I have disposed of today i.e. 14-3-1990. For the reasons given in the said O.A.No.402/1989, this application is disposed of as having become infructuous consequent to the relief already given to the applicants. No costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice Chairman

(Dictated in open court)
14th March, 1990

Veru (b13)9v
DEPUTY REGISTRAR(A)

SQH*

TO:

1. The Director of Commercial Audit-A.G., Member Audit Board & Ex-Officio, ~~Commercial Audit Board~~, Hyderabad-500 063. (with a copy of order in O.A.402/89 dt. 14-3-90). Office Complex.
2. The Comptroller & Auditor General of India, 10, Behadur Shah Jafar Marg, New Delhi-110 002.
3. The Secretary, (Government of India) Ministry of Finance, Department of Expenditure, New Delhi.
4. One copy to Mr.I.Dakshina Murthy, Advocate, 10-1-18/25, Shyamnagar, Hyderabad-500 004. (with a copy of order in O.A.402/89 dt. 14-3-90).
5. One copy to Mr.G.Parameswar Rao, SC for Department, CAT, Hyd.
6. One spare copy. (with a copy of order in O.A.402/89 dt. 14-3-90).

No Separate Copy . . .

kj.

*2nd March 1990
(b13)9v*

Draft by: Checked by: Approved by
D.R. (D)

Typed by: Composed by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B. N. DAYASIMHA: (V.C.)

A N D

HON'BLE MR. D. SOTYA RAO: MEMBER (SUBL.)

A N D

HON'BLE MR. J. NARASIMHA NURTHY: (M) (J)

A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 14.3.90-

ORDER/JUDGMENT:

M.A./R.A./C.A./Hn.

in

T.A. No.

(V.P. No.)

D.A. No. 567189

Adjourned and interim directions
issued.

Allowed.

Dismissed.

Decided of with direction. No (O&P)

M.A. Adarsh.

No order as to costs.

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